

ITEM NO.21

Court 5 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.2314/2021

HIM JAGRITI UTTARANCHAL WELFARE SOCIETY

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for IA No.74598/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-07-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Appellant(s)

Mr. Ritwick Dutta, Adv.
Ms. Srishti Agnihotri, AOR
Ms. Sanjana Thomas, Adv.
Mr. Chandratany Chaube, Adv.

For Respondent(s)

Mr. Shikhil Suri, Adv.
Mr. T. R. B. Sivakumar, AOR

M/s. Karanjawala & Co.

Mr. Pinaki Mishra, Sr. Adv.
Mr. Ritin Rai, Sr. Adv.
Mr. K. R. Sasiprabhu, AOR
Mr. Aabhas Khetrapal, Adv.
Mr. Aditya Shankar Prasad, Adv.
Mr. Rishit Badiani, Adv.
Mr. Vishnu Sharma, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice.
- 2 Liberty to serve the Central Agency.
- 3 Dasti, in addition, is permitted.
- 4 List the Civil Appeal after six weeks
- 5 Counter affidavits be filed in the meantime.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master